

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KAKAN RICE MILL PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Kakan Rice Mill Private Limited</b>
2.	Date of incorporation of corporate debtor	30/05/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15312BR1995PTC006538
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> - A/5, Grand Chandra 2nd Floor, Frazer Road, Patna, Bihar, India, 800001 <b>Plant Location:</b> -Mauza -Gidha & Kayam Nagar, P.O.-Ara, P.S.-Koilwar Thana no.144139, District-Bhojpur, Bihar
6.	Insolvency commencement date in respect of corporate debtor	12/02/2026
7.	Estimated date of closure of insolvency resolution process	11/08/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Nayan Jain <b>Reg No:</b> IBBI/IPA-001/IP-P00029/2016-2017/10065
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020 <b>Email:</b> knjain@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, Add: - 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020 <b>Email:</b> cirp.krmp@gmail.com
11.	Last date for submission of claims	03/03/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kakan Rice Mill Private Limited** on **12/02/2026**.

The creditors of **Kakan Rice Mill Private Limited** are hereby called upon to submit their claims with proof on or before **03/03/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. -**N. A**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Kamal Nayan Jain**

**Interim Resolution Professional**

**Kakan Rice Mill Private Limited**

**Reg No: IBBI/IPA-001/IP-P00029/2016-2017/10065**

**Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020**

**Reg. Email - knjain@knjainco.com**

**AFA No: AA1/10065/02/300627/109194, AFA Valid up to – 30/06/2027**

**Date: 17-02-2026**

**Place: Kolkata**